

ITEM NO.1

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.565/2012

NIPUN SAXENA & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

WITH W.P.(C) No. 568/2012 (PIL-W),

W.P.(CrI.) No. 1/2013 (PIL-W)

W.P.(C) No. 22/2013 (PIL-W),

W.P.(C) No. 148/2013 (PIL-W)

SLP(CrI.) No. 11188/2018 (II-A)

Date : 31-07-2019 These matters were called on for hearing today.

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HON'BLE MR. JUSTICE R. SUBHASH REDDY

HON'BLE MR. JUSTICE B.R. GAVAI

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UPON hearing the counsel the Court made the following
O R D E R

We are informed that the respondent/s - Union of India has laid down the guidelines for preparing the medico-legal care for being procured for survivors/victims of sexual violence at the One Stop Crisis Centre when a case arises.

Accordingly, we direct all the States and the Union Territories to adopt the format and protocol of Detailed Reference Material for Standard Operating Procedures (SoPs) by the Ministry of Women and Child Development as published in the month of January, 2017 and the Medico-Legal Care for Survivors/Victims of Sexual Violence by the Ministry of Health and Family Welfare, Government of India, for one Stop Crisis Centres, and implement it while preparing a medico-legal report. The said documents also provide for standard operating procedures for the one Stop Crisis Centre.

It appears that none of the States and the Union Territories have any objection or suggestions in this regard.

We accordingly direct all the States and the Union Territories to implement the aforesaid Standard Operating Procedures and medico-legal care for survivors/victims of sexual violence with immediate effect at One Stop Crisis Centres. All the States and the Union Territories shall also deal with the cases that come to the One Stop Crisis Centres accordingly.

We consider it appropriate to permit the petitioner viz., Nipun Saxena who is appearing in person to make a representation to the Union of India containing suggestions for regulating application based aggregator transport services like Ola, Uber, Meru, etc., particularly having regard to the safety of women and child passengers.

List these matters along with I.A. Nos.103062 and 103063 of 2018 on 04.09.2019. On that day, we shall hear the matter on the procedure of investigation relating to cases of sexual assault.

In the meantime, the Chief Secretaries/the Administrators of all the States and the Union Territories shall file their respective affidavit of compliance of this Order.

(SANJAY KUMAR-II)
COURT MASTER (SH)

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR